

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 186/2025

IN THE MATTER:

NARESH KUMAR

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI AND ORS....RESPONDENTS

N.D.O.H.- 07.08.2025

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RESPONDENT NO. 3/DELHI JAL BOARD

THROUGH

C.E. (Central/North)  
Delhi Jal Board, Govt. of NCT Delhi  
Varunaiya Ph-I, Karol Bagh,  
New Delhi-110005

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Place: New Delhi

Date: 5.08.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 186/2025**

**IN THE MATTER:**

**NARESH KUMAR**

**...APPLICANT**

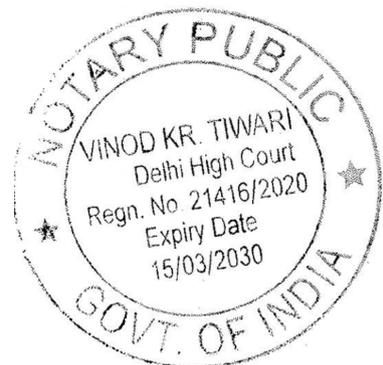
**VERSUS**

**GOVT. OF NCT OF DELHI AND ORS. ...RESPONDENTS**

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3/DELHI  
JAL BOARD**

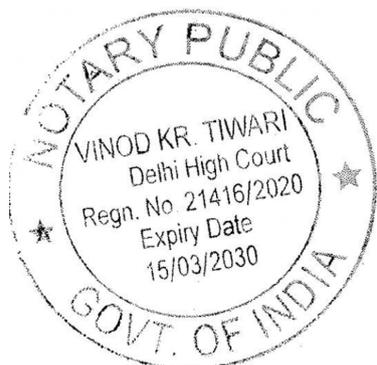
I, S.K.Dahiya S/o Sh. Ranbir Singh aged about 55 years, posted as CE (Central/North), do hereby solemnly affirm and declare as follows:

1. That I am duly authorized and competent to affirm the present Affidavit on behalf of Respondent No.3/ Delhi Jal Board.
2. That I am conversant with the facts and circumstances of the present case so far as the same pertain to the Answering Respondent and such am competent to depose with respect thereto.
3. That the captioned Application is pending adjudication before this Hon'ble Tribunal and is next listed on 07.08.2025.
4. That the Applicant has averred that the Respondent No. 7/Sh. Hemant @ Bittu has established illegal borewell at his premises at No. 1186, Doriwalan, Near Sidhipura Police Chowki, Manakpura, Delhi-110005 (hrerinafter referred to as 'the premises') and also an illegal water purification plant, and has been extracting groundwater.



5. That vide Order dated 13.05.2025, this Hon'ble Tribunal had issued notice to the Respondents, including the Respondent No. 3, and directed the formation of a Joint Committee, comprising of representatives of Member Secretary, Central Pollution Control Board; CFO, Delhi Jal Board and District Magistrate (Central), Delhi. The said Joint Committee was directed with the task of visiting the premises after giving notice to Project Proponent, looking into grievances of the Applicant, verifying the factual position of the Application and suggesting appropriate remedial action.
6. That in compliance of Order dated 13.05.2025, a Joint Committee comprising of the above-mentioned representatives visited the site on 19.05.2025 where the Respondent No. 7, i.e., Hemant Kumar @ Bittu (Project Proponent) and the Applicant were also present at the time of inspection.
7. That it was the finding of the Committee that-
  - i. An illegal borewell exists at the above mentioned address, the same has been sealed
  - ii. In the absence of a water meter at premises, it would not be possible to confirm the quantity of ground water illegal extracted by Mr. Hemant alias Bittu
  - iii. Sh. Hemant Kumar alias Bittu (Project Proponent) and Sh. Naresh Kumar (Applicant) were also present.

Copy of Report of dated 19.05.2025 is annexed hereto and marked as **ANNEXURE-A1**.



8. That the Answering Respondent undertakes to abide by any further directions as may be made by this Hon'ble Tribunal in the facts and circumstances of the present case.

*[Signature]*  
DEPONENT

C.E. (Central/North)  
Delhi Jal Board, Govt. of NCT Delhi  
Varunalaya Ph-I, Karol Bagh,  
New Delhi-110005

VERIFICATION

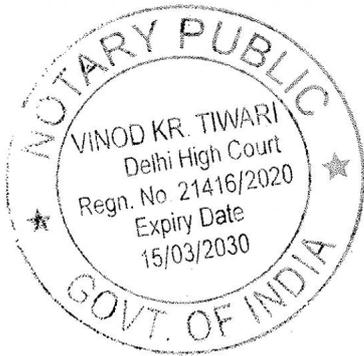
05 AUG 2025

Verified at Delhi on this \_\_\_ day of August, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge in my official capacity and on the basis of official records. Nothing material has been concealed therefrom.

*[Signature]*  
I identify the Deponent who has signed/put thumb impression in my presence

*[Signature]*  
DEPONENT

C.E. (Central/North)  
Delhi Jal Board, Govt. of NCT Delhi  
Varunalaya Ph-I, Karol Bagh,  
New Delhi-110005



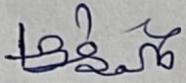
CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI

*[Signature]*  
IDENTIFY THE EXECUTANT/DEPONENT WHO HAS SIGNED IN MY PRESENCE  
VINOD KUMAR TIWARI, Advocate, Reg. No. 21416/2020  
NOTARY PUBLIC (NEW DELHI)

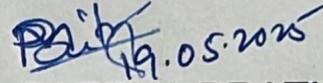
05 AUG 2025

The undersigned members of the Joint Committee visited the premises No.11186/A, Main Road Dooriwalan Karol Bah New Delhi-110005, on 19.05.2025, in compliance of the directions issued by the Hon'ble National Green Tribunal, in its order dated 13/05/2025 in the matter of Sh.Naresh Kumar Vs Govt of NCT of Delhi & Ors (OA No.186,2025). During the visit it was found that:

1. An illegal borewell exists at the above mentioned address, the same has been sealed.
2. In the absence of a water meter at premises, it would not be possible to confirm the quantity of ground water illegal extracted by Mr. Hemant alias Bittu.
3. Sh.Hemant Kumar alias Bittu(Project Proponent ) and Sh.Naresh Kumar (applicant) were also present.

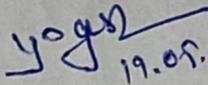
 19.05.2025

(J.ANAND KUMAR)  
Tehsilda/Executive Magistrate  
O/o SDM(KB)

 19.05.2025

(Dr.PARTHA PRATIM MAITY)  
SCIENTIST-B

Central Pollution Control Board  
Email Id: PARTHA PRATIM.CPCB@GOV.IN  
Ph. No: 7827209929

 19.05.2025

(YOGESH KUMAR)  
JE(civil) C/o EE(D)-53  
Delhi Jal Board  
9650094301